

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 32 of 2016 in TP No. 198/397-398/NCLT/AHM/2016 (New)
C.P. No. 03/397-398/CLB/MB/2015(Old)**

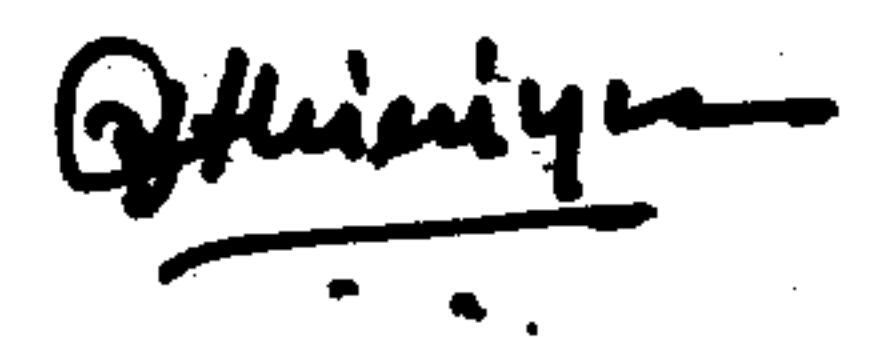

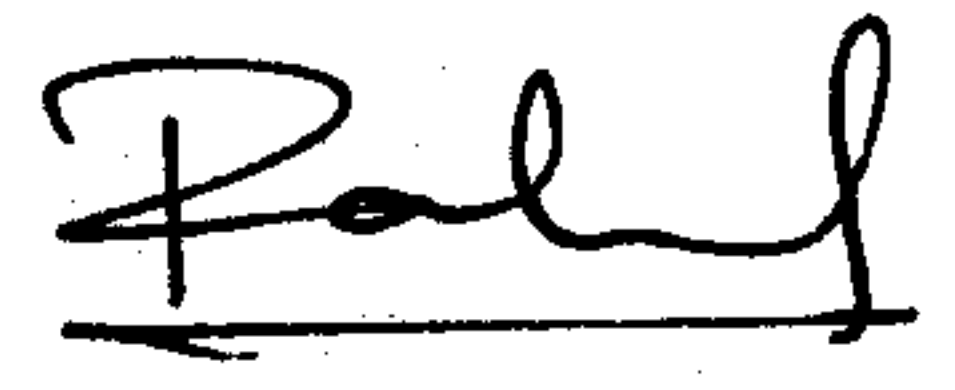

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017**

Name of the Company: J.P. Financial Services Pvt. Ltd.
V/s.
Golden Tobacco Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	TRUPESH KATHIRIYA (FOR SUDHIR M. MEHTA)	(ADVOCATE)	RESPONDENT-34	
2	Nikunt K. Raval	(Advocate)	Respondent 28	
3.	Nandish Chudgar a/w Raheel Patel	Adv.	Petitioners	
4	Abhishek Mehta	(Advocate) <u>ORDER</u>	Respondent 1-7	

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Petitioner. Learned Advocate Mr. Abhishek Mehta i/b Trivedi & Gupta present for Respondents No. 1 to 7. Learned Advocate Mr. Nikunt Raval present for Respondent No. 28. Learned Advocate Mr. Trupesh Kathiriya i/b Learned Advocate Mr. Sudhir Mehta present for Respondent No.39. None present for other respondents.

Additional affidavit filed by original respondent no. 1.

Learned Counsel appearing for Original petitioner requested time to file rejoinder on the ground that the original additional affidavit copy served on them is mis placed.

Original petitioner shall file rejoinder within two weeks serving copy in advance to the Original Respondents.

List the matter on 11.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 7th day of September, 2017.